

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A. No. 712/2018**

New Delhi, this the 16<sup>th</sup> day of February, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Baktawar, Aged – 63 years,  
S/o. Sh. Hazari Lal,  
C/o. Pankaj H. No. 379,  
Gali No. 4, Raj Nagar, Part-II,  
Palam, New Delhi. ....Applicant

(By Advocate : Mr. U. Srivastava with Ms. Neelima Rathore)

Versus

1. Union of India,  
Through the General Manager,  
North Western Railway,  
Malviya Nagar, Jaipur,  
Rajasthan.
2. The Divisional Railway Manager,  
North Western Railway,  
Near Agrasen Circle, Bikaner,  
Rajasthan. ....Respondents

ORDER (ORAL)

**Mrs. Jasmine Ahmed, Member (J) :**

Learned counsel for the applicant states that this O.A is in regard to the claim of OTA and in this regard applicant has given representation dated 26.11.2017 followed by reminder dated 02.01.2018 and states that since no decision has been taken on his representation as well as reminder, he would be happy and satisfied if a direction is given by this Tribunal to decide the representation within a stipulated time frame.

2. Accordingly, taking into consideration, limited prayer of the applicant to decide his representation respondents are directed to decide the representation within two months from the date of receipt of a certified copy of this order. Respondents are also directed to decide the representation of the applicant taking into consideration the judgment passed in O.A No. 3549/2015 decided on 29.08.2016.

3. With the above direction, the O.A stands disposed of. It is made clear that nothing has been commented on the merits of the case.

(Jasmine Ahmed)  
Member (J)

/Mbt/